

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION No. 4/2024

In

ORIGINAL APPLICATION No. 512 OF 2018

IN THE MATTER OF:

Shailesh Singh S/o Mr. Babu Singh

...Applicant

Versus

State of Uttar Pradesh through its Chief Secretary **...Respondent(s)**

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2.	ANNEXURE – 1 Request to Local Self Government Department for effective implementation of E-waste Management Rules, 2022 and increase awareness campaigns to encourage responsible E-waste handling.	

Rajasthan State Pollution Control Board Through its Counsel

Nishant Awana
Advocate

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nishantawana@outlook.com

Date: 15.05.2024

Place: Delhi

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Action Taken Report (ATR) on behalf of Rajasthan State Pollution Control Board ("RSPCB") in compliance to Hon'ble NGT order dated 12.03.2024.

MOST RESPECTFULLY SHOWETH:

1. The instant Action Taken Report is being filed on behalf of **Rajasthan State Pollution Control Board ("RSPCB")** in compliance of Order dated 12.03.2024 passed by this Hon'ble Tribunal in the above noted matter.

ACTION TAKEN REPORT

2. This Hon'ble Tribunal vide its Order dated 15.01.2021 was pleased to pass certain directions against the UPPCB, DPCC and other general directions against other SPCBs in the entire nation. In terms of the said directions mentioned in para 31 of the Order


Shashi Choudhary
GIC (Plastic & E-Waste)

dated 15.01.2021, RSPCB has tabulated the compliance of its part herein below:

S.No	Directions of this Hon'ble Tribunal	Status of implementation
1	<p>All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.</p>	<p>The State of Rajasthan has framed Rajasthan E-Waste Management Policy-2023 and launched on 5th June, 2023 and constituted a State Level Committee for implementation of the policy.</p> <p>The Rajasthan State Pollution Control Board has issued directions to all its Regional Offices to visit the hotspots and identify the informal trader(s) so that illegal trading/dismantling etc. of e-waste can be stopped.</p> <p>On the occasion of E-Waste Day (14th October, 2023) RSPCB has allocated Rs. 12,50,000/- to its 25 Regional Offices (Rs. 50,000/- to each Regional Office) to carry out IEC activities.</p> <p>State Board has also requested Local Self Government Department for effective implementation of E-waste Management Rules, 2022 and increase awareness campaigns to encourage responsible E-waste handling.</p> <p>Letters issued by RSPCB to Regional Offices and Local Self Government Department are annexed herewith and marked as ANNEXURE - 1.</p> <p>RSPCB has paved way to promote sustainable practices & establishment of Integrated Waste Recycling Park in the State to promote recyclers for setting up dismantling /refurbishing/recycling facilities for waste handling and disposal in scientific manner.</p> <p>Rajasthan State Industrial Development and Investment Corporation (RIICO) has initiated allotment and auctioning of the plots in the Integrated Waste Recycling Park in Tholai, Jaipur (Rural), Rajasthan.</p>


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 JIC (Plastic & E-Waste)

		Report on Inventorization of e-waste in the State carried out by RSPCB and EPTRI, Hyderabad published on 2nd February, 2024 and shared with concerned stakeholders for action.
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Rajasthan State Pollution Control Board

Through its Counsel

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SIC (Plastic & E-Waste)

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AFFIDAVIT IN SUPPORT

I, SHASHI CHOUDHARY, w/o Sh. MANISH KUMAR, aged about 44 years, working as SEE & GIC-E-Waste with RSPCB available at HEAD OFFICE, JAIPUR, presently at JAIPUR, do hereby solemnly affirm and declare as under:

1. That I am the Officer in Charge for the above noted matter and have been duly authorized in this regard. I am well conversant with the facts of the case, and, hence, competent to affirm this affidavit.
2. That the contents of the accompanying ATR have been drafted by my counsel under my instructions. Facts stated therein are true to my knowledge and the legal submissions made therein are based on the advice received and believed to be correct. Nothing material has been concealed therein.

ATTESTED

**NOTARY PUBLIC
JAIPUR (RAJ.) INDIA**


DEPONENT
Shashi Choudhary
GIC (Plastic & E-Waste)

15 MAY 2024

Verification:

Verified at JAIPUR on this 15 day of May 2024 that the contents of the above affidavit are true and correct to my knowledge and belief and as per the official records available. I say that no part of it is false and nothing material has been concealed therefrom.


DEPONENT
Shashant Choudhary
GIC (Plastic & E-Waste)



ATTESTED


NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

15 MAY 2024

5/



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.16(Gen-8)/RPCB/E-waste/1640-1664

Date: 29/9/22

Regional Officer,
Regional Office,
RSPCB, Alwar, Bhiwadi,
Balotra, Banswara, Bharatpur,
Bhilwara, Bundi, Bikaner, Chittorgarh,
Hanumangarh, Jaipur (North), Jaipur (South),
Jaisalmer, Jhunjhunu, Jhalawar, Jodhpur, Kishangarh,
Kota, Nagaur, Pali, Rajsamand, Sikar, Sirohi,
Sawai Madhopur, Udaipur.

Subject:- Ensuring compliance of CPCB's directions under section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Ref:- Directions issued by CPCB vide letter dated 06.09.2022.

Sir,

With reference to the above, CPCB has issued directions under section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 vide letter dated 06.09.2022 for checking informal e-waste activities, verification of authorized dismantlers/recyclers of e-waste and drives for mass awareness. CPCB has directed to set up a robust mechanism of surveillance for addressing the issue of illegal/informal processing of e-waste. It is pertinent to mention here that all district collectors have been requested vide letter dated 12.03.2021 to direct the district level officers to intimate about the informal trading of e-waste and carry out drive against illegal hotspots of processing of e-waste. Copy of the same was endorsed to you.

Enclosing a copy of CPCB's directions letter dated 06.09.2022 and copy of letter dated 12.03.2021, you are directed to identify the hotspots of illegal processing of e-waste in your respective jurisdiction in coordination with district administration and initiate action against illegal processing units. You are directed to submit quarterly action taken report (ATR) on the same. ATR for quarter ending September, 2022 should be submitted by 30.09.2022.

Yours sincerely,

Encls:- As above

(B. Praveen)
Member Secretary

07C

Copy to:- Master File

Shashi Choudhan
Plastic & E-Waste

(B. Praveen)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800e-mail :member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

E-mail/Registered Post



No. F16 (Gen-57)/RPCB/ E-waste/ 12/13

Date: 29-04-24

Secretary,
Local Self Government Department,
Government of Rajasthan,
Jaipur.
Email -dlb.lsg@rajasthan.gov.in

Sub: Issue regarding segregation and proper handling of E-waste.

Ref: - E-waste (Management) Rules, 2022. (copy enclosed).

Sir,

This is to bring to your kind attention regarding a matter of significant environmental concern i.e. the proper handling of electronic waste (commonly known as e-waste).

In recent years, the proliferation of electronic devices has led to a corresponding increase in e-waste generation. The improper disposal of such waste poses serious environmental and health risks to the community. E-waste often contains hazardous materials such as lead, mercury, and cadmium, which can contaminate soil, water, and air if not handled correctly.

Strategic planning, significant cooperation and support from the community is essential for successful implementation of the waste management plan like "Basic waste segregation: -Wet waste (Biodegradable Waste), Dry waste (Non-Biodegradable Waste), Domestic hazardous waste (E-waste like CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, Battery waste etc.)". As per the Solid Waste Management Rules, 2016 waste should be segregated at the source in prescribed bins like "Wet waste in green bin, Dry waste in white bin and Hazardous waste in black bin". Therefore, proper facilities should be present for collecting segregated waste to ensure no mixing in the vehicles used for door-to-door collection and further treatment & disposal.

Duties of Local Authorities are enunciated in E-waste (Management) Rules, 2022 at Schedule-V titled as "List Of Authorities and Corresponding Duties". According to which Local Bodies (Urban and Rural) are responsible to ensure that e-waste, if found to be mixed with Municipal Solid Waste is properly segregated, collected and is channelised to authorised dismantler or recycler and to ensure that e-waste pertaining to orphan products is collected and channelised to authorised dismantler or recycler or refurbisher. Local bodies are enunciated to facilitate setting up e-waste collection, segregation and disposal systems and conduct training sessions to develop capacities of the urban and local bodies.

Therefore, Local Self Government (LSG) is requested to consider implementing stricter regulations and increasing public awareness campaigns to encourage responsible waste segregation and disposal practices.

In view of the above, you are requested to investigate the situation and direct the concerning officials to take the necessary action in the matter.

Encls: - As above.

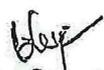
Yours sincerely,


(Vijal N.)

Member Secretary o/c

Copy to: - Master File


Member Secretary & E-Waste


Member Secretary o/c